

**Amount of black money in Swiss banks**

2220. SHRI NANDI YELLAIAH: Will the Minister of FINANCE be pleased to state:

(a) the details of action taken so far leading to successful response from Swiss Banks in getting the details of black-money as required by Government;

(b) the total expected amount in Indian currency held by Indians in Swiss Banks, subject to scrutiny by Government; and

(c) what are the probable benefits, Government could have, after release of the figures of black-money amount held by Indians in Swiss Banks, as required by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):

(a) Efforts have been made from time to time to seek details of Indian account holders from Swiss Government under the existing Double Taxation Avoidance Agreement (DTAA) between India and Swiss Confederation. However, the Swiss Federal Tax Administration has expressed its inability to exchange the information regarding bank deposits of Indian residents as the information was not necessary for the application of the DTAA between India and Swiss Confederation but was required only for the enforcement of Indian internal laws. They also replied that such information was not at their disposal under Swiss laws in the normal course of tax administration. Hence Switzerland was approached in April, 2009 for re-negotiation of the Article concerning Exchange of Information in our existing DTAA so that we can have access to banking information. The re-negotiation was concluded and the protocol amending the existing DTAA between Republic of India and Swiss Federal Council was signed on 30.08.2010 by the Finance Minister of India on behalf of India and by the Foreign Minister of Switzerland on behalf of Switzerland. The matter is being actively pursued for early entry into force of the amended DTAA. After entry into force of the amended DTAA, India will be able to obtain banking information in specific cases from Switzerland.

(b) and (c) There is no verifiable information available with the Government of India about the amount of money held by Indians in Swiss Banks.

**Free medical facility for cancer affected children**

†2221. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

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†Original notice of the question was received in Hindi.

(a) the States where free medical facility is being provided to minor children suffering from cancer;

(b) whether Government proposes to provide free medical facility to children suffering from cancer in all the States; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) Health is a State subject, it is for various State Governments to ensure that adequate facilities for early detection, diagnosis and treatment of cancer are made available to all including children. The Central Government is supplementing the efforts of the State Government by providing financial assistance to Government Medical Colleges/Institutions.

The Government of India has recently launched a comprehensive National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases & Stroke (NPCDCS). For 2010-11 and 2011-12, a provision of Rs. 1230.90 crore has been made for NPCDCS out of which Rs. 731.52 crore is for Cancer component. The new programme envisages providing diagnostic services, basic surgery, chemotherapy and palliative care to cancer patients including children at 100 districts across 21 States.

Besides, this Ministry has recognized 27 Regional Cancer Centres in various States/UTs for carrying out research activity and providing cost effective treatment to the poor and needy cancer patients. In addition, either free or highly subsidized treatment is provided to the poor cancer patients including children in Government institutions depending on their eligibility.

#### **Study on deaths due to malaria**

2222. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that above 2.05 lakh people die in India annually due to malaria;

(b) if so, the steps taken by Government to prevent these deaths;

(c) whether it is also a fact that a study has been conducted by the Registrar General of India (RGI) and University of Toronto, Canada in this regard; and